

1	2
688.	Bharat Earth Movers Ltd.
689.	Cooperative Dev. Foundation
690.	Escorts Claas Ltd.
691.	Galbare (I) Ltd.
692.	GEC Alstham India Ltd.
693.	Hotel Leela Venture Ltd.
694.	Peirce Leslie Cashews & Coffee Ltd.
695.	Relco Rawmat Electronics Associates Ltd.
696.	Reliance Ind. Ltd. (Bonds)
697.	Reliance Ind. Ltd. (Bonds)
698.	Skyways Properties Ltd.
699.	Somani Swiss Ind. Ltd.
700.	Star Housing & Properties Ltd.
701.	Tata Petrodyne Ltd.
702.	Gillette Diversified Operation Pvt. Ltd.
703.	Meridian Indl. Ltd.
704.	Moral Overseas Ltd.
705.	Premier Mills Ltd.
706.	Premier Polytronics Ltd.
707.	Premier Polytronics Ltd.
708.	Super Spinning Mills Ltd.
709.	Visaka Ind. Ltd.
710.	Business India Information Technology Ltd.
711.	Indo Holland Agri-Tech Ltd.
712.	Metafilms (I) Ltd.
713.	Modi-GSC Limited
714.	Radha Nutrients Ltd.
715.	Shree Lakanayaki Textile Ltd.
716.	Birla - GTM - Enterpose Ltd.
717.	Floatglass India Ltd.
718.	Khimline Pumps Ltd.
719.	Ruchi Soya Ind. Ltd.
720.	Gokulam Wonderland Ltd.
721.	NVS Holland agrotec Ltd.
722.	Orient Vegetexpo Ltd.
723.	Southern Greenfields Ltd.
724.	Wipro Ltd.
725.	Besk Bilt Leather Ltd.
726.	Gujarat State Fert & Chem. Ltd.
727.	Seraikella Glass Works Ltd.
728.	SRF Ltd.
729.	Thomas Cook (I) Ltd.
730.	Wheels India Ltd.
731.	Amborege Ind. Ltd.
732.	Finolux Cables Ltd.

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733.	Indian Airlines Ltd.
734.	Siri's Ltd.
735.	Chmakee Agro & Spices Ltd.
736.	Indian Hospitalities Ltd.
737.	East India Minerals Ltd.
738.	Zeenat Exports Ltd.
739.	Ispat Ind. Ltd.
740.	Mangalore Refinery & Petrochem Ltd.
741.	PL Agro Technology
742.	IDBI
743.	IRFC
744.	Information Technology Pvt.
745.	Indo-Netherland Agro-foods
746.	Jumbo's JoyPark Ltd.
747.	Bahl Paper Mills Ltd.
748.	Cheema Sintex
749.	Haro Paliwal Pvt. Ltd.
750.	Satyam Computers
751.	Ansal Properties
752.	ICICI (FRN)
753.	MR & Petro-chem

[Translation]

#### Credit Deposit Ratio

1126. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of FINANCE be pleased to state :

(a) whether the State Government of Bihar has submitted a memorandum to the Reserve Bank of India for enhancing the credit-deposit ratio;

(b) if so, the details thereof and the reaction of the R.B.I./Government thereto;

(c) whether the Government are also aware that the deposits received by the bank in Bihar are being utilised outside the State; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) Reserve Bank of India (RBI) have reported that they have received a representation from the Hon'ble Minister of Water Resources, Government of Bihar in which a number of issues have been raised covering inter alia, credit inflow through institutional finance in Bihar, regional rural banks, branch expansion, reorganisation of lead bank responsibilities, and target and achievement under annual credit plan in Bihar. The matter is being looked into by RBI.

(c) and (d) RBI have further reported that banks being commercial organisations, have limitations for extending credit on account of the lending and prudential norms. RBI have also reported that the proposal for deployment of funds in the same area from where it was collected presupposes, inter alia, availability of ingredients like adequate infrastructural facilities, credit absorption capacity, conducive atmosphere for investment and adequate recovery of bank loans.

RBI had constituted a Task Force in the year 1993 to suggest ways and means for improving credit deposit ratio in Bihar. The Task Force had made several recommendations which are implemented on an ongoing basis under the aegis of the State Level Bankers' Committee for Bihar.

[English]

#### Infrastructure Development

1127. SHRI PRABHU DAYAL KATHERIA :  
SHRI MAHENDER SINGH BHATI :  
SHRI BHAKTA CHARAN DAS :

Will the Minister of FINANCE be pleased to state:

(a) whether an expert group constituted by the Union Government on infrastructure development has submitted its report;

(b) if so, the details thereof alongwith the main recommendations made by the expert group; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) In October, 1994 the Ministry of Finance constituted an Expert Group on the Commercialisation of Infrastructure Projects under the Chairmanship of Dr. Rakesh Mohan, the then Economic Adviser to the Government of India, Ministry of Industry. The Expert Group has submitted its report to the Finance Minister on 22nd June, 1996.

(b) The report provides directions for policy reforms which can help in greater commercialisation of infrastructure alongwith the promotion of public-private partnership. The main recommendations made by the Expert Group are as follows :

- \* The Government must ensure that project risks are clearly demarcated and allocated to different stakeholders and ensure transport framework for easy implementation of Build Own Transfer type projects.
- \* Equity investments in long gestation infrastructure projects to be granted tax reliefs and dividends to be made tax free to the individual shareholder upto reasonable level on the equity investment.

- \* Pension, Provident and Insurance Funds may be liberalised so that these funds are also available for the development of private infrastructure projects.
- \* Investments from foreign infrastructure funds to be placed on a preferred footing.
- \* An infrastructure Finance Development Corporation be set up to promote infrastructure investment.
- \* Foreign Investment Institutions (FIIs) be allowed to participate in debt market and private sector infrastructure companies be permitted to issue tax free bonds.
- \* An autonomous regulatory body be set up for each infrastructure sector on the lines of Securities and Exchange Board of India (SEBI).
- \* An infrastructure Coordination Committee be constituted on the same lines as the Foreign Investment Promotion Board (FIPB) for clearing projects on a national level.
- \* Public-private Partnership be adopted for development of urban infrastructure.
- \* A State level Nodal Infrastructure Financing Corporation be set up to channelise funds to smaller municipalities.
- \* Cost-based pricing for each consumer segment in a phased manner.
- \* To set up a Central Electricity Regulatory Commission outside the Government's operative control.
- \* Urgent restructuring of State Electricity Board into compact, viable and corporatised units.
- \* Department of Telecommunication to be corporatised as India Telecom.
- \* Steps to be taken to encourage development of major telecom equipment manufacturing capabilities.
- \* All telecom license fees to be transferred to an infrastructure funds for providing debt and equity to infrastructure projects.
- \* Supernational Highways, by-passes and spot investments to be taken up through private initiatives.
- \* A highway Development Policy to be prepared and adopted by the Government.
- \* The Government to announce a comprehensive legal policy for industrial parks.
- \* The major Port Trust Act, 1963 to be amended to permit expansion projects to be taken up on a Build Operate Transfer basis.